GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA UNSTARRED QUESTION NO. 4876 TO BE ANSWERED ON 26TH MARCH, 2018

RTE Report

4876. SHRI RAM MOHAN NAIDU KINJARAPU: SHRI RABINDRA KUMAR JENA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has received memoranda from 11 Stakeholders in response to suggestions on the Right to Education Bill, 2017 sought by the Parliamentary Committee;
- (b) if so, the details thereof; and
- (c) the response of the Government thereon?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

(a) to (c): As per the Report of the Parliamentary Standing Committee on Human Resource Development, the Committee held extensive deliberations on the Right of Children to Free and Compulsory Education (RTE) (Second Amendment) Bill, 2017 with various stakeholders including the Department of School Education and Literacy, representatives of the State Governments of Assam, Meghalaya, Sikkim, Mizoram and Manipur, representatives of Delhi Commission for Protection of Child Rights (DCPCR), PRS Legislative Research, Right to Education Forum, Care India, Pratham Education Foundation, Director NCERT, Chairperson, CBSE, Chairperson, NCPCR, Vice Chancellor, NIEPA, Chairman, NIOS and Shri Radhey Shyam Gora, Advocate, Supreme Court of India. The Committee noted the response of the Department that Section 16 of the RTE Act was not allowing the States/UTs to detain a child in any class upto eighth standard and automatic promotion upto eighth standard was resulting in a huge bottleneck in class ten, where a large number of students were failing in the examination. As the quality of education and learning outcomes of the students were both going down, an enabling clause has been proposed in the RTE Act providing a window to States/UTs to hold regular examinations in the fifth and eighth classes at the end of every academic year and empowering the appropriate Government to take a decision as to whether to hold back a child in the fifth class or in the eighth class or in both classes, or not to hold back a child in any class, till the completion of elementary education.
